

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. IA/2957/2024 IN C.P. (IB)/550(MB)2023

IN THE MATTER OF

Susee Auto Sales & Service Private Limited

Vs

Mahindra And Mahindra Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mohana Sharda (VC)

For the Respondent: Adv. Nishanth Chothani (PH)

ORDER

I.A. 2957/2024

Notice of Motion. Adv. Nishant Chothani accepts notice on behalf of the respondent and prays for time to file the reply. Allowed as prayed for. Let the reply be filed before the next date by serving an advance copy to the counsel opposite. Adjourned to **22.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

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